

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-08/(ND)/2018

In the matter of

Amrita Singh & Ors.

Vs.

Earth Infrastructure Limited

....PETITIONER

... RESPONDENT

SECTION :

Under Section 7 of IBC, 2016

Order delivered on 08.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :-

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 24.1.2018.

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.1.2018